

ITEM NO.1

Virtual Court 6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SMW (C)No.4/2020

IN RE: CONTAGION OF COVID 19 VIRUS IN CHILDREN PROTECTION

Date : 21-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Courts Motion
Mr. Gaurav Agrawal, A.C.

Union of India

Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Ms. Swati Ghildiyal, Adv.
Mr. S.S. Rebello, Adv.
Mr. B.V. Balram Das, Adv.
Mr. G.S. Makker, Adv.

State of Chhatis-
garh

Mr. Saurabh Ajay Gupta AAG
Mr. Sumeer Sodhi AOR
Mr. Ashish Tiwari Adv

State of W.B.

Mr. Suhaan Mukerji, Adv.
Mr. Vishaal Prasad, Adv.
Mr. Amit Verma, Adv.
PLR Chambers & Co.

State of Mizoram

Mr. Siddhesh Kotwal, Adv.
Ms. Arshiya Ghose, Adv.
Ms. Astha Sharma, AOR

State of Haryana

Ms. Bansuri Swaraj, Adv.
Dr. Monika Gusain, AOR

U.T. of J&K

Ms. Shashi Juneja, Adv.
Ms. Pinky Behera, Adv.

State of Karnataka

Mr. V. N. Raghupathy, AOR

State of Assam	Ms. Diksha Rai, Adv. Ms. Palak Mahajan, Adv.
State of Assam	Mr. Raghvendra Kumar , Adv. Mr. Narendra Kumar, AOR
State of A.P.	Mr. Mahfooz A. Nazki, Adv. Ms. Polanki Gowtham, Adv. Mr. Amitabh Sinha, Adv.
U.T. of Andaman & Nicobar	Mr. K.V. Jagdishvaran, Adv. Ms. G. Indira, Adv.
State of Bihar	Mr. Gopal Singh, AOR. Mr. Manish Kumar, Adv.
State of H.P.	Mr. Himanshu Tyagi, AOR
State of Arunachal Pradesh	Ms. Eliza Bar, Adv. Mr. Pai Amit, Adv.
State of Manipur	Mr. Pukhrambam Ramesh Kumar, AOR Ms. Anupama Ngangom, Adv. Karun Sharma, Adv. Mr. Shreshth Kumar, Adv.
U.T. of Puducherry	Mr. V.G. Pragasam, AOR Mr. S. Prabhu Ramasubramanian, Adv.
State of Goa	Mr. Arun R. Pedneker, Adv. Ms. Mukti Chowdhary, AOR
State of Kerala	Mr. Jishnu M L Adv Ms. Priyanka Prakash, Adv. Mr. G. Prakash, Adv.
State of Odisha	Dr. Anindita Pujari, AOR Mr. Deval Singhy, Adv. Mr. Om Narayan, Adv.
State of Tripura	Mr. Shuvodeep Roy, Adv.
State of Gujarat	Ms. Deepanwita Priyanka, Adv.
State of Meghalaya	Mr. Amit Kumar, Adv. Mr. Avijit Mani Tripathi, Adv. Mr. Shaurya Sahay, Adv. Mr. K.V. Kharlyngdoh, Adv. Ms. Tarini K. Nayak, Adv.

State of Punjab Ms. Jaspreet Gogia, AOR

State of Rajasthan Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Jha, Adv.

State of U.P. Ms. Garima Prashad, Adv

State of Telengana Mr. S. Udaya Kumar Sagar, AOR
Ms. Swati Bhardwaj, Adv.

State of T.N. Mr. Balaji Srinivasan, AAG
Mr. M. Yogesh Kanna, AOR

State of Nagaland Ms. K. Enatoli Sema, AOR

NCT Delhi Mr. Chirag M. Shroff, AOR

State of Mah. Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR

State of Jharkhand Mr. Tapeshe Kumar Singh, Adv.

State of Uttarakhand Ms. Rachana Srivastava, AOR
Ms. Sneha Kalita, AOR

State of Sikkim Mr. Raghvendra Kumar, Adv.
Mr. Narendra Kumar, AOR

State of M.P. Mr. Pashupati Nath Razdan, Adv.
Mr. Pulkir Agarwal, Adv.

Mr. Abhimanyu Tewari, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the Union of India requests for two weeks' time to file an affidavit giving particulars of the funds to be made available to all the State Governments and Union Territories.

The learned Amicus Curiae is requested to prepare a note on the good practices that are being

adopted by various States for the care and welfare of the children on the basis of which we propose to issue certain directions as sought for by him. The note may be circulated to all the Advocates on Record of the States and Union Territories. Response by the State Governments and UTs, if any, may be filed before the next date of hearing.

List on 13.08.2020.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master